

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2096
ANSWERED ON:20.07.2009
EPF DEPOSIT
Das Gupta Shri Gurudas

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of defaulting units, establishments and employers in depositing the Provident Fund with the authority collected from the workers and employees during each of the last three years and current year alongwith the total amount involved therein, State-wise;
- (b) whether the Government has taken any action to recover the such amount;
- (c) if so, the details thereof alongwith the amount recovered from them during the said period, State-wise;
- (d) whether the Government proposes to take stringent action against such defaulters apart from the steps already being taken; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a): The number of defaulting establishments (un-exempted sector) as on 31st March, 2007, 2008 and 2009 was 72554, 80083 and 75582 respectively. This includes the establishments which have defaulted in remittance of employee's share of contribution. The State-wise details of defaulters and the amounts due pertaining to above said period are given as per statement at Annexure 'A'
- (b): Recovery of dues is effected in accordance with the provisions of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. This includes attachment of bank accounts, movable/immovable properties, arrest of defaulters, etc.
- (c) The details of amounts recovered during the last three years are given as per statement at Annexure- 'B'.
- (d) & (e): Besides launching of prosecution under Section 14 of the Act against defaulters, complaints are also filed under Section 406/409 of Indian Penal Code against those establishments which deduct employees' share but fail to remit the same to Employees' Provident Fund Organisation.